

issue of bonus; and the government should have the benefit of our views.

PROF. P. G. MAVALANKAR: I have also written to you on this point.

SHRI CHITTA BASU: I again repeat that the Ministry of Labour and Parliamentary Affairs is ignoring the Parliament. It is your right, Sir, to see that Parliament is not ignored. (Interruption) It is not only a question concerning that Ministry. It is also your function, Sir, because we the Members of this House feel that Parliament is sovereign; but this Parliament's sovereignty is being ignored. They are making a public statement that they will make an announcement outside Parliament. Therefore, it is my earnest appeal to you that you should exercise your right and see that Parliament has got its right to get this issue discussed.

MR. SPEAKER: It is a matter before the Business Advisory Committee.

12.35 hrs.

RESOLUTION RE. CONSTITUTION OF RAILWAY CONVENTION COMMITTEE

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Mr. Speaker, with your permission, I would move both the Resolutions for consideration together, because they are related to the same subject.

I beg to move:

"That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by

the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon."

"That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

This is a simple non-controversial resolution. The only purpose of this Committee is to recommend the rate of payment of dividend on the various amounts that we draw from the General Revenue for the capital requirements of the various projects of the Railways. I do not think there is any controversy. Therefore, I do not want to make any observations. Only one hon. Member has moved an amendment.

MR. SPEAKER: He is not present in the House. He has just authorised somebody to move it and it has been received late. But, on that technicality, I would not have over-ruled it. But the amendment is not a major one. He wants the number to be changed from "6 members" to "7 members". He is not present and his requisition was received late.

PROF. MADHU DANDAVATE: I commend the Resolutions.

MR. SPEAKER: I will put them to the vote of the House. The question is:

"That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon."

"That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

The motion was adopted.

MR. SPEAKER: We will now take up the Finance Bill.

SHRI KISHORE LAL (East Delhi): Sir, I want to make one observation. Yesterday when I took coffee in the Central Hall and when the change was given to me, it included one 25 paise coin, a quarter rupee with the head of King George Sixth. Now the old rupees-notes are not legal tender but these coins still continue to be legal tender even 30 years after independence. I hope the Finance Minister will take this into consideration.

12.39 hrs.

FINANCE (NO. 2) BILL, 1977

(Amendments recommended by Rajya Sabha)

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move*:

"(a) that the following amendments recommended by Rajya Sabha in the Bill to give effect to the financial proposals of the Central Government for the financial year 1977-78, be taken into consideration:—

Clause 3

(1) That at page 3, clause 3 be omitted.

Clause 13

(2) That at pages 10-11, clause 13 be omitted.

Clause 15

(3) That at page 12, after line 29, the following be inserted namely:—

"(iii) the amalgamated company absorbs in full the staff and labour borne on the rolls of the amalgamating company at the time of amalgamation."

Clause 20

(4) That at page 16, clause 20 be omitted.

Clause 21

(5) That at pages 16-17, clause 21 be omitted.

THE THIRD SCHEDULE

(6) That at page 45.—

(i) line 15, the brackets, figures and letters "(3) (i), (3)(ii)" be omitted; and

(ii) lines 17—19, the words "Four rupees and sixty paise per thousand.", "one rupee and sixty paise per thousand" be omitted.

*Moved with the recommendation of the President.